CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000GJ1997PLC033479
Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India.
Tel. No: 079-26304241/26305751 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRAKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This corrigendum to the Public Announcement **("PA")**, Detailed Public Statement **("DPS")** and Draft Letter of Offer **("DLOF') ("Corrigendum")** is being issued by Vivro Financial Services Private Limited, the Manager to the Offer **("Manager to the Offer"** or **"Manager")**, for and on behalf of the Acquirer and the PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated June 16, 2023; (b) the DPS that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) **("Newspapers")** on June 23, 2023; and (c) the DLOF dated July 3, 2023. This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated October 25, 2023 **("LOF")**, as the context may require.

The Public Shareholders of the Target Company are requested to note the following developments/ amendments and revisions with respect to PA, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations.

1. **Underlying Transaction:**

   The Shareholders in the Extra-Ordinary General Meeting held on September 1, 2023, approved the Preferential Allotment and the Stock Exchanges accorded their In-principle approvals for the Preferential Allotment on August 22, 2023.

   "Subsequently, the board of directors of the Target Company had in their meeting held on September 16, 2023, decided to cancel and withdraw the aforesaid Preferential Allotment in view of the following considerations:

   (a) *The objects for which Preferential Allotment was proposed are in progress and more time was required by the Target Company to finalise the fund utilisation.*

   (b) *The management of the Target Company may evaluate the Preferential Allotment in future post its due-diligence and finalisation of the fund utilisation.*

   (c) *The withdrawal of Preferential Allotment will not affect the Open Offer and the acquisition of Sale Shares by the Acquirer from the existing Promoter and Promoter group of the Target Company.*

   *On October 24, 2023, parties to the Share Purchase and Subscription Agreement **("SPSA")** have amended the SPSA by execution of the Amendment Agreement to Share Purchase and Subscription Agreement **("Amendment Agreement")**, consequent to the withdrawal of the Preferential Allotment and to record the amended understanding between the Parties viz. exclusion of Preferential Allotment for the purpose of Underlying Transaction, determination of schedule for transfer of Secondary Shares, manner of achieving the minimum public shareholding consequent to the Open Offer and matters related thereto."*

   The above clauses have been incorporated in clauses 3.1.2 and 3.1.3 ***(Background of the Offer)*** on page no. 13 of the Letter of Offer pursuant to the withdrawal of the Preferential Allotment.

2. **Offer Details:**

   On account of the Amendment Agreement to the SPSA pursuant to the withdrawal of Preferential Allotment by the Target Company, the details of the Open Offer have been updated as follows:

   "Open Offer by Acquirer and PACs to the Public Shareholders of the Target Company to acquire up to 71,82,480 (Seventy-One Lakh Eighty-Two Thousand Four Hundred Eighty) fully paid-up Equity Shares of face value of ₹ 5/- each representing 32.45% of the Equity Share Capital of the Target Company at a price of ₹ 134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹ 1.18 per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023, aggregating to a total consideration of ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only) (assuming full acceptance), in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions mentioned in the PA, the DPS and the LOF."

3. The Offer details on the cover page of the DLOF shall be read in reference to clause 2 of the Corrigendum given above.

4. The Schedule of major activities of the Offer shall be read on page 2 of the DLOF as follows:

Activity	Original Day and Date	Revised Day and Date(1)
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date(2)	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023(3)
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/ or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Last date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft letter of Offer.	N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023
Date of commencement of Tendering Period **(Offer Opening Date)**	Wednesday, August 09, 2023	Thursday, November 02, 2023
Date of closure of Tendering Period **(Offer Closing Date)**	Thursday, August 24, 2023	Thursday, November 16, 2023
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023

   1. *To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*
   2. *Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, PACs, Sellers and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*
   3. *Thursday, October 26, 2023, is the actual date of dispatch of the Letter of Offer to the shareholders.*

5. Risk related to the Underlying Transaction mentioned in clause 1.1 on page 3 of the DLOF shall stand omitted.
6. The term Emerging Voting Capital mentioned on page 8 of the DLOF shall stand omitted.
7. The terms Equity Share Capital, MPS, Payment Release Date and Scheduled Payment Date have been defined on pages 8, 9, 9 and 10 of the Letter of Offer, respectively.
8. The date of the Letter of Offer has been incorporated on page 9 of the DLOF.
9. The Maximum Consideration payable under the Offer (assuming full acceptance) has been updated to ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty-Six and Paisa Forty Only) and the same has been updated and incorporated on the pages 9, 13, 17, 32 and 33 of the DLOF.
10. Letter No. and the date of SEBI Observation has been incorporated on pages 10 and 56 of the Letter of Offer.
11. The term Original Agreement has been added to the definition of SPSA on page no. 10 of the Letter of Offer.
12. The definition of Underlying Transaction has been updated on page no. 11 of the Letter of Offer.

Clause 3.1 – Background of the Offer

13. Clause 3.1.3 of the DLOF shall be read with reference to clause 2 of Corrigendum as given above.
14. The following clause at 3.1.4 of the Draft Letter of Offer shall stand omitted:

    "The Equity Shares issued and allotted to the Acquirer under the Preferential Allotment will be kept in a separate demat escrow account in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, through an escrow demat agreement. Upon completion of the Open Offer by the Acquirer and completion of all the Offer related formalities, the said equity shares will be transferred to the respective DP accounts of the Acquirer and the demat escrow account shall be closed."

15. Post transaction % holding of shares or voting rights in the Target Company of Sellers shall be read as follows:

    (1) Amisha Jayminbhai Shah – 3.80% (2) Jaimin Jagdishbhai Shah – 3.24% (3) Pranav Niranjan Pandya HUF – 3.81% (4) Kruti Pranav Pandya – 2.32% (5) Pratibhaben Mohanlal Desai – 0.00% (6) Aarti Prerak Shah – 2.40% (7) Prerak Pradyumna Shah – 2.40% (8) Sapna Vishal Vasu - 1.92% (9) Vishal Nagendra Vasu – 1.51% (10) Jayshreeben Jagdishbhai Shah – 0.45%. **Total Shareholding – 21.85%**

    Note: Calculated on the basis of Equity Share Capital of the Target Company as on the date of the LOF.

16. **The salient features of the Amendment Agreement inserted in para 3.1.8 of LOF are as follows:**
    1. *The Parties have mutually agreed that no offer for Preferential Allotment shall be made by the Target Company to the Acquirer.*
    2. *Consequently, the clauses bearing references to Preferential Allotment (such as Conditions Precedent, Closing, Underlying Transaction, etc.) shall be read as if the Preferential Allotment has been cancelled instead of as currently referenced in the Original Agreement.*
    3. *The sale of Sale Shares by the Sellers and purchase of Sale Shares by the Acquirer shall be undertaken as per the Original Agreement on the Closing Date in accordance with Applicable Law.*
    4. *The transfer of Sale Shares and consideration for acquisition of Sale Shares shall be consummated within 24 weeks of the date of release of funds from Escrow Account to Acquirer **("Payment Release Date")**.*
    5. *If pursuant to the Underlying Transaction and Open Offer, the Public Shareholding in the Company falls below the MPS requirement as per Rule 19A of the Securities Contract (Regulations) Rules, 1957 **("SCRR")** read with Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, then the MPS requirement shall be complied as under:*

    a) *the Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty One Percent).*

    b) *the balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern, or in such manner as may be mutually agreed, within the time permitted under the SCRR and the Company agrees to cooperate and provide all assistance reasonably required by the Acquirer, Sellers and Promoters and Promoter Group in respect of the same.*

    c) *For better clarity, it is agreed that, where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty-One Percent), then the entire Equity Shares shall be diluted by Promoters and Promoter Group for meeting the MPS requirement.*

17. The % shareholding of the Acquirer post-completion of the Underlying Transaction shall be read as 39.30% of the Equity Share Capital in clause 3.1.8 on page no. 16 of the DLOF.

Clause 3.2 – Details of the Proposed Offer

18. Clause 3.2.3 on page 17 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
19. Clause 3.2.11 on page 17 of the DLOF shall be read as follows:

    "Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 1,58,81,365 (One Crore Fifty-Eight Lakh Eighty-One Thousand Three Hundred Sixty-Five) Equity Shares representing 71.75 % of the Equity Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period and the promoter and promoter group shareholding along with the Acquirer will reach to 2,21,18,460 (Two Crore Twenty-One Lakh Eighteen Thousand Four Hundred Sixty) Equity Shares representing 99.93 % of the Equity Share Capital of the Target Company."

20. Clause 3.2.12 on page 18 of the DLOF shall be read as follows:

    *"As per Regulation 38A of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended **("SCRR")**, the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. However, pursuant to the completion of this Open Offer and the Underlying Transactions contemplated in the SPSA, the public shareholding in the Target Company may fall below the minimum public shareholding requirement as per Rule 19A of SCRR read with SEBI (LODR) Regulations. In such an event, in terms of the SPSA read with the Amendment Agreement, the MPS requirements shall be complied with as follows:*

    a) *The Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty-One Percent).*

    b) *The balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern or in such manner as may be mutually agreed, within the time permitted under the SCRR.*

    c) *Where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty One Percent), then entire Equity Shares shall be diluted by Promoters / Promoter group for meeting the MPS requirement."*

21. The following clauses have been inserted in the section ***Details of the Proposed Offer*** *and* ***Background of the Acquirer and the PACs*** the LOF.

    (a) **Clause 3.2.18 on page 19** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Manager to the Offer, under SEBI Act, 1992 and regulations made thereunder or by any other Regulators."*

    (b) **Clause 3.2.19 on page 20** – *"There are no penalties levied by SEBI / RBI or other Regulators against the Manager to the offer."*

    (c) **Clause 4.1.16 on page 22** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Acquirer, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (d) **Clause 4.1.17 on page 22** – *"The Acquirer does not have any relationship with the Public Shareholders of the Target Company."*

    (e) **Clause 4.2.16 on page 23** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-1, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (f) **Clause 4.2.17 on page 23** – *"PAC-1 does not have any relationship with the Public Shareholders of the Target Company."*

    (g) **Clause 4.3.15 on page 26** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-2, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (h) **Clause 4.3.16 on page 26** – *"PAC-2 does not have any relationship with the Public Shareholders of the Target Company."*

    (i) **Clause 4.4.10 on page 27** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-3, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (j) **Clause 4.4.11 on page 27** – *"PAC-3 does not have any relationship with the Public Shareholders of the Target Company."*

Clause 5 – Background of the Target Company

22. Clause 5.7 on page 26 of the DLOF shall stand omitted.
23. Clause 5.13 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, there are no directions subsisting or proceedings pending against the Target Company, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Target Company, its Promoters or Directors."

24. Clause 5.14 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company is in compliance with the provisions of listing agreement and SEBI LODR Regulations."

25. Shareholding of the Target Company before and after the Offer as given in clause 5.17 of the DLOF should be read with clause 5.18 of the LOF.
26. Clause 5.18 on page 30 of the DLOF shall stand omitted.
27. Clause 5.19 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized as a willful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations."

28. Clause 5.20 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations."

29. Clause 6.1.6 ***(Justification of Offer Price)*** on page 31 of the DLOF shall be read as follows:

    "In view of the parameters considered and presented in the aforesaid table, the minimum offer price per Equity Share under Regulation 8(2) of the SEBI (SAST) Regulations is the highest of item numbers A to F above i.e., ₹134.50 per Equity Share. Public Shareholders whose Equity Shares are accepted in the Open Offer will be paid ₹134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, i.e. an amount of ₹1.18 (Rupee One and Paisa Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price, computed at the rate of 10% (ten percent) per annum on the Offer Price for the period from October 31, 2023 (being the last date of payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, in terms of the SEBI (SAST) Regulations) till December 01, 2023 (being the last date of the payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, as per the revised schedule of activities disclosed on page no. 2 of the LOF). Accordingly, the Offer Price of ₹135.68 (Rupees One Hundred Thirty-Five and Paisa Sixty-Eight Only) is justified in terms of the SEBI (SAST) Regulations."

30. Clause 6.2.1 ***(Financial Arrangement)*** on page 32 of the DLOF shall be read as follows:

    "The total funding requirements for this Offer is ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only), assuming full acceptance of the Offer i.e., Maximum Open Offer Consideration."

Clause 7.1 – Operational terms and conditions

31. Clause 7.1.1 on page 33 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
32. Clause 7.1.2 on page 33 of the DLOF shall be read as follows:

    "The Identified Date for this Open Offer as per the indicative schedule of key activities is Wednesday, October 18, 2023. In terms of the indicative schedule of key activities, the Tendering Period for the Open Offer will commence on Thursday, November 02, 2023 and close on Thursday, November 16, 2023 (both days inclusive)."

33. The Identified Date mentioned in clause 7.3.2 ***(Eligibility for accepting the Offer)*** on page 35 of the DLOF shall be read as Wednesday, October 18, 2023.
34. The following clause has been inserted as 10.8 ***(Documents for Inspection)*** on page 55 of the LOF:

    "Copy of the Amendment Agreement to SPSA dated October 24, 2023, executed amongst the Acquirer, Sellers, members of the Promoters and Promoters Group and the Target Company."

35. Except as detailed in this Corrigendum, all the other terms of the DPS and DLOF remain unchanged.
36. The Acquirer, PACs and their directors accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of their obligations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
37. A copy of this Corrigendum will also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

Issued on behalf of the Acquirer and PACs by the Manager to the Offer

VIVRO	**VIVRO FINANCIAL SERVICES PRIVATE LIMITED** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India. **Tel No.:** 079- 4040 4242 **Email:** investors@vivro.net **Website:** www.vivro.net **SEBI Registration No.:** MB/INM000010122 **Contact Person:** Shivam Patel

For and on behalf of the Acquirer and the PACs:

LT1, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Fargo, North Dakota, USA. **Date:** October 30, 2023

AdBaaz

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000GJ1997PLC033479
Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India.
Tel. No: 079-26304241/26305751 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRAKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This corrigendum to the Public Announcement **("PA")**, Detailed Public Statement **("DPS")** and Draft Letter of Offer **("DLOF') ("Corrigendum")** is being issued by Vivro Financial Services Private Limited, the Manager to the Offer **("Manager to the Offer"** or **"Manager")**, for and on behalf of the Acquirer and the PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated June 16, 2023; (b) the DPS that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) **("Newspapers")** on June 23, 2023; and (c) the DLOF dated July 3, 2023. This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated October 25, 2023 **("LOF")**, as the context may require.

The Public Shareholders of the Target Company are requested to note the following developments/ amendments and revisions with respect to PA, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations.

1. **Underlying Transaction:**

   The Shareholders in the Extra-Ordinary General Meeting held on September 1, 2023, approved the Preferential Allotment and the Stock Exchanges accorded their In-principle approvals for the Preferential Allotment on August 22, 2023.

   "Subsequently, the board of directors of the Target Company had in their meeting held on September 16, 2023, decided to cancel and withdraw the aforesaid Preferential Allotment in view of the following considerations:

   (a) *The objects for which Preferential Allotment was proposed are in progress and more time was required by the Target Company to finalise the fund utilisation.*

   (b) *The management of the Target Company may evaluate the Preferential Allotment in future post its due-diligence and finalisation of the fund utilisation.*

   (c) *The withdrawal of Preferential Allotment will not affect the Open Offer and the acquisition of Sale Shares by the Acquirer from the existing Promoter and Promoter group of the Target Company.*

   *On October 24, 2023, parties to the Share Purchase and Subscription Agreement **("SPSA")** have amended the SPSA by execution of the Amendment Agreement to Share Purchase and Subscription Agreement **("Amendment Agreement")**, consequent to the withdrawal of the Preferential Allotment and to record the amended understanding between the Parties viz. exclusion of Preferential Allotment for the purpose of Underlying Transaction, determination of schedule for transfer of Secondary Shares, manner of achieving the minimum public shareholding consequent to the Open Offer and matters related thereto."*

   The above clauses have been incorporated in clauses 3.1.2 and 3.1.3 ***(Background of the Offer)*** on page no. 13 of the Letter of Offer pursuant to the withdrawal of the Preferential Allotment.

2. **Offer Details:**

   On account of the Amendment Agreement to the SPSA pursuant to the withdrawal of Preferential Allotment by the Target Company, the details of the Open Offer have been updated as follows:

   "Open Offer by Acquirer and PACs to the Public Shareholders of the Target Company to acquire up to 71,82,480 (Seventy-One Lakh Eighty-Two Thousand Four Hundred Eighty) fully paid-up Equity Shares of face value of ₹ 5/- each representing 32.45% of the Equity Share Capital of the Target Company at a price of ₹ 134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹ 1.18 per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023, aggregating to a total consideration of ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only) (assuming full acceptance), in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions mentioned in the PA, the DPS and the LOF."

3. The Offer details on the cover page of the DLOF shall be read in reference to clause 2 of the Corrigendum given above.

4. The Schedule of major activities of the Offer shall be read on page 2 of the DLOF as follows:

Activity	Original Day and Date	Revised Day and Date[1]
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date[2]	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023[3]
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/ or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Last date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft letter of Offer.	N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023
Date of commencement of Tendering Period **(Offer Opening Date)**	Wednesday, August 09, 2023	Thursday, November 02, 2023
Date of closure of Tendering Period **(Offer Closing Date)**	Thursday, August 24, 2023	Thursday, November 16, 2023
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023

   1. *To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*
   2. *Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, PACs, Sellers and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*
   3. *Thursday, October 26, 2023, is the actual date of dispatch of the Letter of Offer to the shareholders.*

5. Risk related to the Underlying Transaction mentioned in clause 1.1 on page 3 of the DLOF shall stand omitted.
6. The term Emerging Voting Capital mentioned on page 8 of the DLOF shall stand omitted.
7. The terms Equity Share Capital, MPS, Payment Release Date and Scheduled Payment Date have been defined on pages 8, 9, 9 and 10 of the Letter of Offer, respectively.
8. The date of the Letter of Offer has been incorporated on page 9 of the DLOF.
9. The Maximum Consideration payable under the Offer (assuming full acceptance) has been updated to ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty-Six and Paisa Forty Only) and the same has been updated and incorporated on the pages 9, 13, 17, 32 and 33 of the DLOF.
10. Letter No. and the date of SEBI Observation has been incorporated on pages 10 and 56 of the Letter of Offer.
11. The term Original Agreement has been added to the definition of SPSA on page no. 10 of the Letter of Offer.
12. The definition of Underlying Transaction has been updated on page no. 11 of the Letter of Offer.

Clause 3.1 – Background of the Offer

13. Clause 3.1.3 of the DLOF shall be read with reference to clause 2 of Corrigendum as given above.
14. The following clause at 3.1.4 of the Draft Letter of Offer shall stand omitted:

    "The Equity Shares issued and allotted to the Acquirer under the Preferential Allotment will be kept in a separate demat escrow account in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, through an escrow demat agreement. Upon completion of the Open Offer by the Acquirer and completion of all the Offer related formalities, the said equity shares will be transferred to the respective DP accounts of the Acquirer and the demat escrow account shall be closed."

15. Post transaction % holding of shares or voting rights in the Target Company of Sellers shall be read as follows:

    (1) Amisha Jayminbhai Shah – 3.80% (2) Jaimin Jagdishbhai Shah – 3.24% (3) Pranav Niranjan Pandya HUF – 3.81% (4) Kruti Pranav Pandya – 2.32% (5) Pratibhaben Mohanlal Desai – 0.00% (6) Aarti Prerak Shah – 2.40% (7) Prerak Pradyumna Shah – 2.40% (8) Sapna Vishal Vasu - 1.92% (9) Vishal Nagendra Vasu – 1.51% (10) Jayshreeben Jagdishbhai Shah – 0.45%. **Total Shareholding – 21.85%**

    Note: Calculated on the basis of Equity Share Capital of the Target Company as on the date of the LOF.

16. **The salient features of the Amendment Agreement inserted in para 3.1.8 of LOF are as follows:**

    1. *The Parties have mutually agreed that no offer for Preferential Allotment shall be made by the Target Company to the Acquirer.*
    2. *Consequently, the clauses bearing references to Preferential Allotment (such as Conditions Precedent, Closing, Underlying Transaction, etc.) shall be read as if the Preferential Allotment has been cancelled instead of as currently referenced in the Original Agreement.*
    3. *The sale of Sale Shares by the Sellers and purchase of Sale Shares by the Acquirer shall be undertaken as per the Original Agreement on the Closing Date in accordance with Applicable Law.*
    4. *The transfer of Sale Shares and consideration for acquisition of Sale Shares shall be consummated within 24 weeks of the date of release of funds from Escrow Account to Acquirer **("Payment Release Date")**.*
    5. *If pursuant to the Underlying Transaction and Open Offer, the Public Shareholding in the Company falls below the MPS requirement as per Rule 19A of the Securities Contract (Regulations) Rules, 1957 **("SCRR")** read with Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, then the MPS requirement shall be complied as under:*

       a) *the Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty One Percent).*

       b) *the balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern, or in such manner as may be mutually agreed, within the time permitted under the SCRR and the Company agrees to cooperate and provide all assistance reasonably required by the Acquirer, Sellers and Promoters and Promoter Group in respect of the same.*

       c) *For better clarity, it is agreed that, where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty-One Percent), then the entire Equity Shares shall be diluted by Promoters and Promoter Group for meeting the MPS requirement.*

17. The % shareholding of the Acquirer post-completion of the Underlying Transaction shall be read as 39.30% of the Equity Share Capital in clause 3.1.8 on page no. 16 of the DLOF.

Clause 3.2 – Details of the Proposed Offer

18. Clause 3.2.3 on page 17 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
19. Clause 3.2.11 on page 17 of the DLOF shall be read as follows:

    "Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 1,58,81,365 (One Crore Fifty-Eight Lakh Eighty-One Thousand Three Hundred Sixty-Five) Equity Shares representing 71.75 % of the Equity Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period and the promoter and promoter group shareholding along with the Acquirer will reach to 2,21,18,460 (Two Crore Twenty-One Lakh Eighteen Thousand Four Hundred Sixty) Equity Shares representing 99.93 % of the Equity Share Capital of the Target Company."

20. Clause 3.2.12 on page 18 of the DLOF shall be read as follows:

    *"As per Regulation 38A of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended **("SCRR")**, the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. However, pursuant to the completion of this Open Offer and the Underlying Transactions contemplated in the SPSA, the public shareholding in the Target Company may fall below the minimum public shareholding requirement as per Rule 19A of SCRR read with SEBI (LODR) Regulations. In such an event, in terms of the SPSA read with the Amendment Agreement, the MPS requirements shall be complied with as follows:*

    a) *The Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty-One Percent).*

    b) *The balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern or in such manner as may be mutually agreed, within the time permitted under the SCRR.*

    c) *Where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty One Percent), then entire Equity Shares shall be diluted by Promoters / Promoter group for meeting the MPS requirement."*

21. The following clauses have been inserted in the section ***Details of the Proposed Offer*** and ***Background of the Acquirer and the PACs*** the LOF.

    (a) **Clause 3.2.18 on page 19** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Manager to the Offer, under SEBI Act, 1992 and regulations made thereunder or by any other Regulators."*

    (b) **Clause 3.2.19 on page 20** – *"There are no penalties levied by SEBI / RBI or other Regulators against the Manager to the offer."*

    (c) **Clause 4.1.16 on page 22** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Acquirer, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (d) **Clause 4.1.17 on page 22** – *"The Acquirer does not have any relationship with the Public Shareholders of the Target Company."*

    (e) **Clause 4.2.16 on page 23** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-1, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (f) **Clause 4.2.17 on page 23** – *"PAC-1 does not have any relationship with the Public Shareholders of the Target Company."*

    (g) **Clause 4.3.15 on page 26** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-2, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (h) **Clause 4.3.16 on page 26** – *"PAC-2 does not have any relationship with the Public Shareholders of the Target Company."*

    (i) **Clause 4.4.10 on page 27** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-3, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (j) **Clause 4.4.11 on page 27** – *"PAC-3 does not have any relationship with the Public Shareholders of the Target Company."*

Clause 5 – Background of the Target Company

22. Clause 5.7 on page 26 of the DLOF shall stand omitted.
23. Clause 5.13 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, there are no directions subsisting or proceedings pending against the Target Company, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Target Company, its Promoters or Directors."

24. Clause 5.14 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company is in compliance with the provisions of listing agreement and SEBI LODR Regulations."

25. Shareholding of the Target Company before and after the Offer as given in clause 5.17 of the DLOF should be read with clause 5.18 of the LOF.
26. Clause 5.18 on page 30 of the DLOF shall stand omitted.
27. Clause 5.19 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized as a willful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations."

28. Clause 5.20 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations."

29. Clause 6.1.6 ***(Justification of Offer Price)*** on page 31 of the DLOF shall be read as follows:

    "In view of the parameters considered and presented in the aforesaid table, the minimum offer price per Equity Share under Regulation 8(2) of the SEBI (SAST) Regulations is the highest of item numbers A to F above i.e., ₹134.50 per Equity Share. Public Shareholders whose Equity Shares are accepted in the Open Offer will be paid ₹134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, i.e. an amount of ₹1.18 (Rupee One and Paisa Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price, computed at the rate of 10% (ten percent) per annum on the Offer Price for the period from October 31, 2023 (being the last date of payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, in terms of the SEBI (SAST) Regulations) till December 01, 2023 (being the last date of the payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, as per the revised schedule of activities disclosed on page no. 2 of the LOF). Accordingly, the Offer Price of ₹135.68 (Rupees One Hundred Thirty-Five and Paisa Sixty-Eight Only) is justified in terms of the SEBI (SAST) Regulations."

30. Clause 6.2.1 ***(Financial Arrangement)*** on page 32 of the DLOF shall be read as follows:

    "The total funding requirements for this Offer is ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only), assuming full acceptance of the Offer i.e., Maximum Open Offer Consideration."

Clause 7.1 – Operational terms and conditions

31. Clause 7.1.1 on page 33 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
32. Clause 7.1.2 on page 33 of the DLOF shall be read as follows:

    "The Identified Date for this Open Offer as per the indicative schedule of key activities is Wednesday, October 18, 2023. In terms of the indicative schedule of key activities, the Tendering Period for the Open Offer will commence on Thursday, November 02, 2023 and close on Thursday, November 16, 2023 (both days inclusive)."

33. The Identified Date mentioned in clause 7.3.2 ***(Eligibility for accepting the Offer)*** on page 35 of the DLOF shall be read as Wednesday, October 18, 2023.
34. The following clause has been inserted as 10.8 ***(Documents for Inspection)*** on page 55 of the LOF:

    "Copy of the Amendment Agreement to SPSA dated October 24, 2023, executed amongst the Acquirer, Sellers, members of the Promoters and Promoters Group and the Target Company."

35. Except as detailed in this Corrigendum, all the other terms of the DPS and DLOF remain unchanged.
36. The Acquirer, PACs and their directors accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of their obligations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
37. A copy of this Corrigendum will also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

Issued on behalf of the Acquirer and PACs by the Manager to the Offer

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat, India.
Tel No.: 079- 4040 4242
Email: investors@vivro.net
Website: www.vivro.net
SEBI Registration No.: MB/INM000010122
Contact Person: Shivam Patel

For and on behalf of the Acquirer and the PACs:

LT1, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Fargo, North Dakota, USA.
Date: October 30, 2023

AdBaaz

NOTICE

JM FINANCIAL MUTUAL FUND

Disclosure of Half – Yearly Un-Audited Financial Results of all the Schemes of JM Financial Mutual Fund (the "Mutual Fund")

All unitholders of the Mutual Fund are requested to note that in terms of Regulation 59 of SEBI (Mutual Funds) Regulations, 1996, the half yearly un-audited financial results for the period ended September 30, 2023 of all the schemes of the Mutual Fund have been hosted on the website of JM Financial Mutual Fund (the "Mutual Fund"). Unitholders can access the financial results using the path: https://www.jmfinancialmf.com/downloads/Scheme-Financials

Authorised Signatory
JM Financial Asset Management Limited
(Investment Manager to JM Financial Mutual Fund)

Place : Mumbai
Date : October 30, 2023

For further details, please contact :
JM Financial Asset Management Limited
Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025.
Corporate Office: Office B, 8th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400025.
Corporate Identity Number: U65991MH1994PLC078879. • Tel. No.: (022) 6198 7777
• Fax No.: (022) 6198 7704. • E-mail: investor@jmfl.com • Website : www.jmfinancialmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

REF No. 29/2023-24

MIRAE ASSET
Mutual Fund

NOTICE CUM ADDENDUM NO. AD/60/2023

THIS NOTICE CUM ADDENDUM SETS OUT THE CHANGES TO BE MADE IN THE STATEMENT OF ADDITIONAL INFORMATION ("SAI") OF MIRAE ASSET MUTUAL FUND ("MAMF/FUND").

Designating Mr. Mirav Desai as Dealer - ETF & Key Personnel of Mirae Asset Investment Managers (India) Private Limited ("the AMC")

Notice is hereby given that, Mirae Asset Trustee Company Private Limited has approved the appointment of Mr. Mirav Desai as Dealer - ETF and Key Personnel of AMC with effect from **Wednesday, November 01, 2023**.

Consequently, the details pertaining to Mr. Mirav Desai, shall be added under the heading **'Information on Key Personnel'** under sub section D 'Asset Management Company', under section I 'Information about Sponsor, AMC and Trustee Companies' in the SAI of the Fund:-

Name	Designation / Years of experience	Qualification / Age	Experience & Background (during last 10 years)
Mr. Mirav Desai	Dealer - ETF / 10 Years	Bachelors of Commerce - Economics / 29 years	Mr. Mirav Desai has over 10 years of professional experience including 5 years of experience in the financial services sector. Prior to this assignment, Mr. Desai was associated with Groww Asset Management Ltd (Erstwhile Indiabulls Asset Management Ltd), Silicon Veins Private ltd, Way2 Wealth Brokers Private Ltd and Chaitanya Refrigeration and Electricals.

Accordingly, SAI stands amended suitably to reflect the changes as stated above.

This notice cum addendum forms an integral part of SAI of MAMF, as amended from time to time. All the other terms and conditions of SAI will remain unchanged.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : October 30, 2023

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625).
Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ICICI PRUDENTIAL MUTUAL FUND
TARAKKI KAREIN!

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Balanced Advantage Fund, ICICI Prudential Equity & Debt Fund, ICICI Prudential Multi-Asset Fund and ICICI Prudential Equity-Arbitrage Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on November 2, 2023*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on October 27, 2023 (₹ Per unit)
ICICI Prudential Balanced Advantage Fund		
Monthly IDCW	0.07	18.52
Direct Plan – Monthly IDCW	0.07	21.63
ICICI Prudential Equity & Debt Fund		
Monthly IDCW	0.16	33.64
Direct Plan – Monthly IDCW	0.16	51.65
ICICI Prudential Multi-Asset Fund		
IDCW	0.1600	27.3997
Direct Plan – IDCW	0.1600	43.3437
ICICI Prudential Equity-Arbitrage Fund		
IDCW	0.0500	14.3915
Direct Plan – IDCW	0.0500	16.1748

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : October 30, 2023
No. 010/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000GJ1997PLC033479
Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India.
Tel. No: 079-26304241/26305751 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRAKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This corrigendum to the Public Announcement (**"PA"**), Detailed Public Statement (**"DPS"**) and Draft Letter of Offer (**"DLOF'**) (**"Corrigendum"**) is being issued by Vivro Financial Services Private Limited, the Manager to the Offer (**"Manager to the Offer"** or **"Manager"**), for and on behalf of the Acquirer and the PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated June 16, 2023; (b) the DPS that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) (**"Newspapers"**) on June 23, 2023; and (c) the DLOF dated July 3, 2023. This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated October 25, 2023 (**"LOF"**), as the context may require.

The Public Shareholders of the Target Company are requested to note the following developments/ amendments and revisions with respect to PA, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations.

1. **Underlying Transaction:**

   The Shareholders in the Extra-Ordinary General Meeting held on September 1, 2023, approved the Preferential Allotment and the Stock Exchanges accorded their In-principle approvals for the Preferential Allotment on August 22, 2023.

   "Subsequently, the board of directors of the Target Company had in their meeting held on September 16, 2023, decided to cancel and withdraw the aforesaid Preferential Allotment in view of the following considerations:

   (a) The objects for which Preferential Allotment was proposed are in progress and more time was required by the Target Company to finalise the fund utilisation.

   (b) The management of the Target Company may evaluate the Preferential Allotment in future post its due-diligence and finalisation of the fund utilisation.

   (c) The withdrawal of Preferential Allotment will not affect the Open Offer and the acquisition of Sale Shares by the Acquirer from the existing Promoter and Promoter group of the Target Company.

   *On October 24, 2023, parties to the Share Purchase and Subscription Agreement (**"SPSA"**) have amended the SPSA by execution of the Amendment Agreement to Share Purchase and Subscription Agreement (**"Amendment Agreement"**), consequent to the withdrawal of the Preferential Allotment and to record the amended understanding between the Parties viz. exclusion of Preferential Allotment for the purpose of Underlying Transaction, determination of schedule for transfer of Secondary Shares, manner of achieving the minimum public shareholding consequent to the Open Offer and matters related thereto."*

   The above clauses have been incorporated in clauses 3.1.2 and 3.1.3 ***(Background of the Offer)*** on page no. 13 of the Letter of Offer pursuant to the withdrawal of the Preferential Allotment.

2. **Offer Details:**

   On account of the Amendment Agreement to the SPSA pursuant to the withdrawal of Preferential Allotment by the Target Company, the details of the Open Offer have been updated as follows:

   "Open Offer by Acquirer and PACs to the Public Shareholders of the Target Company to acquire up to 71,82,480 (Seventy-One Lakh Eighty-Two Thousand Four Hundred Eighty) fully paid-up Equity Shares of face value of ₹ 5/- each representing 32.45% of the Equity Share Capital of the Target Company at a price of ₹ 134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹ 1.18 per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023, aggregating to a total consideration of ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only) (assuming full acceptance), in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions mentioned in the PA, the DPS and the LOF."

3. The Offer details on the cover page of the DLOF shall be read in reference to clause 2 of the Corrigendum given above.

4. The Schedule of major activities of the Offer shall be read on page 2 of the DLOF as follows:

Activity	Original Day and Date	Revised Day and Date[1]
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date[2]	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023[3]
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/ or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Last date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft letter of Offer.	N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023
Date of commencement of Tendering Period **(Offer Opening Date)**	Wednesday, August 09, 2023	Thursday, November 02, 2023
Date of closure of Tendering Period **(Offer Closing Date)**	Thursday, August 24, 2023	Thursday, November 16, 2023
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023

   1. *To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*
   2. *Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, PACs, Sellers and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*
   3. *Thursday, October 26, 2023, is the actual date of dispatch of the Letter of Offer to the shareholders.*

5. Risk related to the Underlying Transaction mentioned in clause 1.1 on page 3 of the DLOF shall stand omitted.
6. The term Emerging Voting Capital mentioned on page 8 of the DLOF shall stand omitted.
7. The terms Equity Share Capital, MPS, Payment Release Date and Scheduled Payment Date have been defined on pages 8, 9, 9 and 10 of the Letter of Offer, respectively.
8. The date of the Letter of Offer has been incorporated on page 9 of the DLOF.
9. The Maximum Consideration payable under the Offer (assuming full acceptance) has been updated to ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty-Six and Paisa Forty Only) and the same has been updated and incorporated on the pages 9, 13, 17, 32 and 33 of the DLOF.
10. Letter No. and the date of SEBI Observation has been incorporated on pages 10 and 56 of the Letter of Offer.
11. The term Original Agreement has been added to the definition of SPSA on page no. 10 of the Letter of Offer.
12. The definition of Underlying Transaction has been updated on page no. 11 of the Letter of Offer.

Clause 3.1 – Background of the Offer

13. Clause 3.1.3 of the DLOF shall be read with reference to clause 2 of Corrigendum as given above.
14. The following clause at 3.1.4 of the Draft Letter of Offer shall stand omitted:

    "The Equity Shares issued and allotted to the Acquirer under the Preferential Allotment will be kept in a separate demat escrow account in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, through an escrow demat agreement. Upon completion of the Open Offer by the Acquirer and completion of all the Offer related formalities, the said equity shares will be transferred to the respective DP accounts of the Acquirer and the demat escrow account shall be closed."

15. Post transaction % holding of shares or voting rights in the Target Company of Sellers shall be read as follows:

    (1) Amisha Jayminbhai Shah – 3.80% (2) Jaimin Jagdishbhai Shah – 3.24% (3) Pranav Niranjan Pandya HUF – 3.81% (4) Kruti Pranav Pandya – 2.32% (5) Pratibhaben Mohanlal Desai – 0.00% (6) Aarti Prerak Shah – 2.40% (7) Prerak Pradyumna Shah – 2.40% (8) Sapna Vishal Vasu - 1.92% (9) Vishal Nagendra Vasu – 1.51% (10) Jayshreeben Jagdishbhai Shah – 0.45%. **Total Shareholding – 21.85%**

    Note: Calculated on the basis of Equity Share Capital of the Target Company as on the date of the LOF.

16. **The salient features of the Amendment Agreement inserted in para 3.1.8 of LOF are as follows:**
    1. *The Parties have mutually agreed that no offer for Preferential Allotment shall be made by the Target Company to the Acquirer.*
    2. *Consequently, the clauses bearing references to Preferential Allotment (such as Conditions Precedent, Closing, Underlying Transaction, etc.) shall be read as if the Preferential Allotment has been cancelled instead of as currently referenced in the Original Agreement.*
    3. *The sale of Sale Shares by the Sellers and purchase of Sale Shares by the Acquirer shall be undertaken as per the Original Agreement on the Closing Date in accordance with Applicable Law.*
    4. *The transfer of Sale Shares and consideration for acquisition of Sale Shares shall be consummated within 24 weeks of the date of release of funds from Escrow Account to Acquirer (**"Payment Release Date"**).*
    5. *If pursuant to the Underlying Transaction and Open Offer, the Public Shareholding in the Company falls below the MPS requirement as per Rule 19A of the Securities Contract (Regulations) Rules, 1957 (**"SCRR"**) read with Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, then the MPS requirement shall be complied as under:*

       a) the Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty One Percent).

       b) the balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern, or in such manner as may be mutually agreed, within the time permitted under the SCRR and the Company agrees to cooperate and provide all assistance reasonably required by the Acquirer, Sellers and Promoters and Promoter Group in respect of the same.

       c) For better clarity, it is agreed that, where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty-One Percent), then the entire Equity Shares shall be diluted by Promoters and Promoter Group for meeting the MPS requirement.

17. The % shareholding of the Acquirer post-completion of the Underlying Transaction shall be read as 39.30% of the Equity Share Capital in clause 3.1.8 on page no. 16 of the DLOF.

Clause 3.2 – Details of the Proposed Offer

18. Clause 3.2.3 on page 17 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
19. Clause 3.2.11 on page 17 of the DLOF shall be read as follows:

    "Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 1,58,81,365 (One Crore Fifty-Eight Lakh Eighty-One Thousand Three Hundred Sixty-Five) Equity Shares representing 71.75 % of the Equity Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period and the promoter and promoter group shareholding along with the Acquirer will reach to 2,21,18,460 (Two Crore Twenty-One Lakh Eighteen Thousand Four Hundred Sixty) Equity Shares representing 99.93 % of the Equity Share Capital of the Target Company."

20. Clause 3.2.12 on page 18 of the DLOF shall be read as follows:

    *"As per Regulation 38A of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (**"SCRR"**), the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. However, pursuant to the completion of this Open Offer and the Underlying Transactions contemplated in the SPSA, the public shareholding in the Target Company may fall below the minimum public shareholding requirement as per Rule 19A of SCRR read with SEBI (LODR) Regulations. In such an event, in terms of the SPSA read with the Amendment Agreement, the MPS requirements shall be complied with as follows:*

    a) The Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty-One Percent).

    b) The balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern or in such manner as may be mutually agreed, within the time permitted under the SCRR.

    c) Where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty One Percent), then entire Equity Shares shall be diluted by Promoters / Promoter group for meeting the MPS requirement."

21. The following clauses have been inserted in the section ***Details of the Proposed Offer*** and ***Background of the Acquirer and the PACs*** the LOF.

    (a) **Clause 3.2.18 on page 19** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Manager to the Offer, under SEBI Act, 1992 and regulations made thereunder or by any other Regulators."*

    (b) **Clause 3.2.19 on page 20** – *"There are no penalties levied by SEBI / RBI or other Regulators against the Manager to the offer."*

    (c) **Clause 4.1.16 on page 22** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Acquirer, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (d) **Clause 4.1.17 on page 22** – *"The Acquirer does not have any relationship with the Public Shareholders of the Target Company."*

    (e) **Clause 4.2.16 on page 23** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-1, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (f) **Clause 4.2.17 on page 23** – *"PAC-1 does not have any relationship with the Public Shareholders of the Target Company."*

    (g) **Clause 4.3.15 on page 26** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-2, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (h) **Clause 4.3.16 on page 26** – *"PAC-2 does not have any relationship with the Public Shareholders of the Target Company."*

    (i) **Clause 4.4.10 on page 27** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-3, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*

    (j) **Clause 4.4.11 on page 27** – *"PAC-3 does not have any relationship with the Public Shareholders of the Target Company."*

Clause 5 – Background of the Target Company

22. Clause 5.7 on page 26 of the DLOF shall stand omitted.
23. Clause 5.13 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, there are no directions subsisting or proceedings pending against the Target Company, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Target Company, its Promoters or Directors."

24. Clause 5.14 has been incorporated on page 29 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company is in compliance with the provisions of listing agreement and SEBI LODR Regulations."

25. Shareholding of the Target Company before and after the Offer as given in clause 5.17 of the DLOF should be read with clause 5.18 of the LOF.
26. Clause 5.18 on page 30 of the DLOF shall stand omitted.
27. Clause 5.19 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized as a willful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations."

28. Clause 5.20 has been inserted on page 31 of the LOF, which is as follows:

    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations."

29. Clause 6.1.6 ***(Justification of Offer Price)*** on page 31 of the DLOF shall be read as follows:

    "In view of the parameters considered and presented in the aforesaid table, the minimum offer price per Equity Share under Regulation 8(2) of the SEBI (SAST) Regulations is the highest of item numbers A to F above i.e., ₹134.50 per Equity Share. Public Shareholders whose Equity Shares are accepted in the Open Offer will be paid ₹134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, i.e. an amount of ₹1.18 (Rupee One and Paisa Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price, computed at the rate of 10% (ten percent) per annum on the Offer Price for the period from October 31, 2023 (being the last date of payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, in terms of the SEBI (SAST) Regulations) till December 01, 2023 (being the last date of the payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, as per the revised schedule of activities disclosed on page no. 2 of the LOF). Accordingly, the Offer Price of ₹135.68 (Rupees One Hundred Thirty-Five and Paisa Sixty-Eight Only) is justified in terms of the SEBI (SAST) Regulations."

30. Clause 6.2.1 ***(Financial Arrangement)*** on page 32 of the DLOF shall be read as follows:

    "The total funding requirements for this Offer is ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only), assuming full acceptance of the Offer i.e., Maximum Open Offer Consideration."

Clause 7.1 – Operational terms and conditions

31. Clause 7.1.1 on page 33 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
32. Clause 7.1.2 on page 33 of the DLOF shall be read as follows:

    "The Identified Date for this Open Offer as per the indicative schedule of key activities is Wednesday, October 18, 2023. In terms of the indicative schedule of key activities, the Tendering Period for the Open Offer will commence on Thursday, November 02, 2023 and close on Thursday, November 16, 2023 (both days inclusive)."

33. The Identified Date mentioned in clause 7.3.2 ***(Eligibility for accepting the Offer)*** on page 35 of the DLOF shall be read as Wednesday, October 18, 2023.
34. The following clause has been inserted as 10.8 ***(Documents for Inspection)*** on page 55 of the LOF:

    "Copy of the Amendment Agreement to SPSA dated October 24, 2023, executed amongst the Acquirer, Sellers, members of the Promoters and Promoters Group and the Target Company."

35. Except as detailed in this Corrigendum, all the other terms of the DPS and DLOF remain unchanged.
36. The Acquirer, PACs and their directors accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of their obligations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
37. A copy of this Corrigendum will also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

Issued on behalf of the Acquirer and PACs by the Manager to the Offer

VIVRO

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.
Tel No.: 079- 4040 4242
Email: investors@vivro.net
Website: www.vivro.net
SEBI Registration No.: MB/INM000010122
Contact Person: Shivam Patel

For and on behalf of the Acquirer and the PACs:

LT1, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Fargo, North Dakota, USA. **Date:** October 30, 2023

AdBaaz

EON

ईऑन इलेक्ट्रिक लिमिटेड

सीआईएनः L31200HR1989PLCO35580

कॉर्पोरेट कार्यालयः ए–176, 1* तल, सेक्टर 83, नोएडा–201305, उत्तर प्रदेश, इंडिया
पीः 91–120–3513015 W.: www.eonelectric.com E: corporate@eonelectric.com
पंजीकृत कार्यालयः शास्त्री कॉलोनी, इंडियन सीनियर सेकेंडरी स्कूल के पास, मेन गो. हाना, सोनीपत बाई पास, सोनीपत–131001, हरियाणा, इंडिया

असाधारण आम बैठक की सूचना

इसके द्वारा नोटिस दिया जाता है कि ईऑन इलेक्ट्रिक लिमिटेड के सदस्यों की असाधारण आम बैठक मंगलवार, 21 नवंबर, 2023 को सुबह 11:00 बजे प्लॉट नंबर 101, 8 मरला, नर गुरुद्वारा कच्चे क्वार्टर मार्केट, सोनीपत–131001, हरियाणा में आयोजित की गयी है।

कंपनी के पंजीकृत कार्यालय का परिवर्तन

एक विशेष संकल्प के रूप में विचार करना और यदि उचित समझा जाए तो निम्नलिखित रूप से संशोधन के साथ या बिना संशोधन के पारित करना है।

"निर्णय लिया गया है कि कंपनी अधिनियम, 2013 की धारा 13(4) के प्रावधानों और अन्य लागू प्रावधानों, यदि कोई हो, के अनुसार और क्षेत्रीय निदेशक–उत्तरी क्षेत्र की पुष्टि के अधीन, कंपनी के सदस्यों की सहमति होगी और कंपनी के पंजीकृत कार्यालय को "एनसीटी ऑफ चंडीगढ़ से स्टेट ऑफ दिल्ली " में स्थानांतरित करने की अनुमति दी गई है, इसके अलावा कंपनी के मेमोरेंडम ऑफ एसोसिएशन के खंड संख्या II को निम्नलिखित द्वारा प्रतिस्थापित किया जाता हैः।

II. कंपनी का पंजीकृत कार्यालय " स्टेट ऑफ दिल्ली (आरओसी–दिल्ली के अधिकार क्षेत्र के भीतर)" में स्थित होगा।

कंपनी की ओर से आगे संकल्प को प्रभावी करने के उद्देश्य से, कंपनी के निदेशक मंडल को ऐसे सभी कार्य, मामले और चीजें करने के लिए अधिकृत किया गया है, जो वह अपने पूर्ण विवेक से आवश्यक या वांछनीय समझें।

दिनांकः 31–10–2023 — **ईऑन इलेक्ट्रिक लिमिटेड के लिए और उसकी ओर से**
स्थानः दिल्ली — **रितु रस्तोगी**
रिजोल्यूशन प्रोफेशनल
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-001/IP-P00204/2017-2018/10393
पताः डी–1 बी, 9 ए, डी ब्लॉक जनक पुरी, नई दिल्ली–110058

एडवांस स्टील ट्यूब्स लिमिटेड

(सीआईएनः L24231UP1978PLC004583)

पंजीकृत कार्यालय : 45/3 औद्योगिक क्षेत्र, साइट–IV, साहिबाबाद, गाजियाबाद, 201010, उत्तर प्रदेश, निगमित कार्यालय : 81, फंक्शनल इंडस्ट्रियल एस्टेट, पटपड़गंज, दिल्ली–110092
ई–मेल : info@advance.co.in, वेबसाइट : www.advance.co.in, दूरभाष : 011.43041400
30 सितंबर 2023 को समाप्त तिमाही के (एकल) अलेखापरीक्षित वित्तीय परिणामों का सारांश

(राशि करोड़ में)

क्र. सं.	विवरण	समाप्त तिमाही 30.09.2023	समाप्त वर्ष 31.03.2023 (लेखापरीक्षित)	पूर्ववर्ती वर्ष में समाप्त तदनुरूपी 3 माह 30.09.2022
1	परिचालनों से कुल आय	38.07	176.10	41.32
2	अवधि हेतु निवल लाभ/(हानि) (कर, आपवादिक एवं/अथवा असाधारण मदों से पूर्व)	3.00	11.47	1.60
3	कर पूर्व अवधि हेतु निवल लाभ/(हानि) (आपवादिक एवं/अथवा असाधारण मदों के उपरांत)	3.00	11.47	1.60
4	कर उपरांत अवधि हेतु निवल लाभ/(हानि) (आपवादिक एवं/अथवा असाधारण मदों के उपरांत)	3.00	11.47	1.27
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर उपरांत) तथा अन्य व्यापक आय (कर उपरांत) से समाविष्ट]	2.27	9.22	1.27
6	प्रदत्त समता अंश पूंजी	0.74	0.74	0.74
7	आरक्षितियां (पुनर्मूल्यांकन आरक्षित को छोड़कर, पूर्ववर्ती वर्ष के लेखापरीक्षित तुलन–पत्र में निदर्शितानुसार)		103.09	
8	आय प्रति अंश रु. 10/– प्रत्येक का (परिचालनरत् एवं अपरिचालित परिचालनों के लिए) 1) मूलभूत 2) तरलीकृत	30.72	124.61	17.18

टिप्पणियां:

क) एडवांस स्टील ट्यूब्स लिमिटेड के अलेखापरीक्षित एकल वित्तीय परिणामों की समीक्षा, लेखापरीक्षण समिति द्वारा की गयी है तथा निदेशक मंडल द्वारा 30 अक्टूबर 2023 को आयोजित अपनी बैठक में इनका अनुमोदन किया गया तथा कंपनी के सांविधिक लेखापरीक्षकों द्वारा किये जानेवाली सीमित समीक्षा के अधीन हैं।

ख) उपरोक्त सारांश, सेबी (सूचीकरण दायित्व एवं अन्य प्रकटीकरण आवश्यकतायें) विनियमावली 2015 के विनियम 33 के अंतर्गत स्टॉक एक्सचेंज के पास फाइलबद्ध त्रैमासिक वित्तीय परिणामों के विस्तृत प्रारूप का एक सारांश हैं। त्रैमासिक वित्तीय परिणामों का पूर्ण प्रारूप, स्टॉक एक्सचेंज की वेबसाइट : **www.cse-india.com** पर तथा कंपनी की वेबसाइट : **www.advance.co.in** पर उपलब्ध हैं।

बोर्ड के आदेशानुसार
हस्ता./–
देवकी नंदन अग्रवाल
(प्रबंध निदेशक)
स्थान : नई दिल्ली
दिनांक : 30–10–2023
डीआईएन : 00586794

एडु स्मार्ट सर्विसेस प्राईवेट लिमिटेड

(परिसमापन में)

परिसमापक : श्रीमती रितु रस्तोगी
परिसमापक का पता : डी 1 बी, फ्लैट नं. 9 ए, जनकपुरी, नई दिल्ली–110058
ईमेल : ipedusmart@gmail.com **मोबा.:** 9810037450

ई–नीलामी

दिवाला तथा दिवालिया संहिता, 2016 के अंतर्गत गोइंग कंसर्न के रूप में कंपनी की बिक्री
ई–नीलामी की तिथि एवं समय : 17 नवम्बर, 2023, 3.00 बजे अप. से 5.00 बजे अप.
ईएमडी जमा करने की अंतिम तिथि : 15 नवम्बर, 2023
(प्रति 5 मिनट के असीमित विस्तार के साथ)

आदेश तिथि 23 मार्च, 2020 के माध्यम से माननीय राष्ट्रीय कम्पनी विधि अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा नियुक्त परिसमापक द्वारा निर्मित परिसमापन सम्पदा के भाग का निर्माण करने वाली कम्पनी अर्थात् एडु स्मार्ट सर्विसेस प्राईवेट लिमिटेड (परिसमापन में) की गोइंग कंसर्न के आधार पर बिक्री। अधोहस्ताक्षरी द्वारा यह बिक्री ई–नीलामी प्लेटफार्म ई–प्रॉक्योरमेंट टेक्नोलॉजीज लि. (ऑक्शन टाइगर) द्वारा की जाएगी।

विवरण	ब्लॉक	आरक्षित मूल्य (आईएनआर)	आरंभिक ईएमडी राशि (आईएनआर)	वृद्धि मूल्य (आईएनआर)
गोइंक कंसर्न आधार पर कॉर्पोरेट डेब्टर	I	10,00,000/-	2,50,000/-	1,00,000/-

*ब्लॉक I में गोइंग कंसर्न आधार पर कॉर्पोरेट डेब्टर शामिल हैं।

महत्वपूर्ण टिप्पणी :

1. ई–नीलामी स्वीकृत सेवा प्रदाता अर्थात् ई–प्रॉक्योरमेंट टेक्नोलॉजीज लि. (ऑक्शन टाइगर) के द्वारा जैसा है जहां है जो भी जैसा है तथा जो कुछ भी वहाँ है आधार पर होगी।
2. परिसमापक को उसका कोई भी कारण बताये बिना किसी या सभी प्रस्तावों को स्वीकार अथवा निरस्त करने अथवा ई–नीलामी को स्थगित/निलम्बित/रद्द करने अथवा नीलामी प्रक्रिया से किसी भी सम्पत्ति या उसके भाग को वापस लेने का अधिकार है।
3. सभी नियम एवं शर्तें ई–नीलामी प्रक्रिया दस्तावेज से देखना अनिवार्य है जो इच्छुक पार्टी के ईमेल : **ipedusmart@gmail.com** के माध्यम से अनुरोध पर ईएमडी जमा करने तथा प्रक्रिया में भागीदारी से पूर्व उपलब्ध होगा।

रितु रस्तोगी
एडु स्मार्ट सर्विसेस प्राईवेट लिमिटेड के परिसमापक
IBBI (पंजी सं.-IBBI/IPA-001/IP-P00204/2017-18/10393)
पता : डी 1 बी, फ्लैट नं. 9 ए, जनकपुरी, नई दिल्ली–110058
तिथि : 31.10.2023 — **ईमेल : ipedusmart@gmail.com**
स्थान : नई दिल्ली — **सम्पर्क व्यक्ति : श्रीमती रितु रस्तोगी : +91-9810037450**

ई–नीलामी बिक्री सूचना
ऑरुन फर्निशिंग्स मैन–ट्रा प्राइवेट लिमिटेड (परिसमापन में)
सीआईएन : U17299WB2005PTC103259
परिसमापक – उमेश पोद्दार
(पंजीकरण संख्या : IBBI/IPA–001/IP–P01912/2019/2020/12962)

माननीय एनसीएलटी, कोलकाता बेंच द्वारा दिनांक 18.08.2023 को पारित आदेश के तहत नियुक्त ऑरुन फर्निशिंग्स मैन–ट्रा प्राइवेट लिमिटेड (परिसमापन में कॉर्पोरेट देनदार) के अधोहस्ताक्षरकर्ता परिसमापक ई–नीलामी के माध्यम से ''जैसी हैं जहां हैं आधार'', ''जैसी हैं जो हैं आधार'', ''वहां जो कुछ भी हैं आधार'' और ''बिना उपाय आधार'' पर कॉर्पोरेट देनदार की परिसमापन एस्टेट का हिस्सा बनने वाली निम्नलिखित चल परिसंपत्तियों को बेचने का इरादा रखते हैं (ऋणशोधनाक्षमता एवं दिवालिया संहिता 2016 के अंतर्गत परिसंपत्तियों की बिक्री)। बिक्री, अधोहस्ताक्षरकर्ता द्वारा ई–नीलामी सेवा प्रदाता नेशनल ई–गवर्नेंस सर्विसेज लिमिटेड (एनईएसएल) (**वेबसाइट : https://nbid.nesl.co.in/app/login**) के माध्यम से की जाएगी।

नीलामी की तिथि	30.11.2023
बोली प्रलेख जमा करने की अंतिम तिथि	23.11.2023
बयाना राशि जमा करने की अंतिम तिथि	27.11.2023

परिसंपत्ति के विवरण	आरक्षित मूल्य	बयाना राशि जमा
परिसंपत्ति लॉट 1 : 2 नग कारों के साथ प्लांट और मशीनरी की बिक्री।	18,67,976/– (रुपये अट्ठारह लाख सतसठ हजार नौ सौ छिहत्तर मात्र)	1,85,000/– (रुपये एक लाख पिचासी हजार मात्र)
परिसंपत्ति लॉट 2 : परिधान गारमेंट पार्क, 19 साउथ रोड बेलियाघाटा, कोलकाता 700015 में स्थित परिसर संख्या 301–303 और 401 में पड़ी होम फर्निशिंग इन्वेंट्री की बिक्री	1,28,11,066/– (रुपये एक करोड़ अट्ठाइस लाख ग्यारह हजार छियासठ मात्र)	12,00,000/– (रुपये बारह लाख मात्र)

I. कॉर्पोरेट देनदार की परिसंपत्ति लॉट 1 और 2 की बिक्री के लिए ई–नीलामी का आयोजन, बिना किसी अभ्यावेदन, आश्वासन अथवा क्षतिपूरण के ''जैसी हैं जहां हैं आधार'', ''जैसी हैं जो हैं आधार'', ''वहां जो कुछ भी हैं आधार'' और ''बिना उपाय आधार'' पर संपन्न किया जायेगा तथा ''ऑनलाइन'' आयोजित किया जायेगा।

II. इस सूचना को बिक्री प्रक्रिया ज्ञापन दिनांक 31.10.2023 के संयोजन में पढ़ा जाना चाहिये जिसमें परिसंपत्तियों के विवरण, ऑनलाइन ई–नीलामी बोली फॉर्म, घोषणा तथा शपथ फॉर्म, ई–नीलामी के सामान्य नियम एवं शर्तें समाविष्ट हैं, जो कि https://nbid.nesl.co.in/ पर उपलब्ध हैं। अन्य विवरणों के लिए, कृपया https://nbid.nesl.co.in/ पर जाएं या aawr6750@rediffmail.com पर एक ई–मेल भेजें।

अस्वीकरण : विज्ञापन का उद्देश्य बोलीदाताओं के हित का पता लगाना है और यह परिसमापक की ओर से किसी भी प्रकार का बाध्यकारी दायित्व उत्पन्न नहीं करता है। परिसमापक के पास किसी भी समय और किसी भी संबंध में, बिना कोई कारण बताए, किसी भी समय–सीमा या इसमें शामिल प्रक्रिया सहित इस निमंत्रण को संशोधित तथा/अथवा निरस्त करने का अधिकार सुरक्षित है। उपरोक्त समय–सीमा सहित निमंत्रण में होनेवाले ऐसे किसी भी संशोधन के बारे में अधिसूचित किया जायेगा।

हस्ता./– उमेश पोद्दार
पंजी. सं.: – IBBI / IPA-001 / 1P-P01912 / 2019-2020 / 12962
पंजीकृत कार्यालय : 2, लालबाजार स्ट्रीट, दूसरी मंजिल, कक्ष #201–203, कोलकाता–700001
स्थान : कोलकाता
दिनांक : 31–10–2023 — ईमेल : capoddarumesh@gmail.com

P R HOLDINGS LIMITED
CIN: L27310DL1983PLC314402
Regd. Office: R-489, GF-C, New Rajinder Nagar, New Delhi – 110060
Tel No.: 011-42475489,
Email Id: prholding1983@gmail.com
Website: www.prholding.in

NOTICE

Pursuant to Listing Agreement(s) with MSEI & CSE, Notice/ Intimation is hereby given that Meetings of Remuneration & Nomination Committee & Audit Committee & Board of Directors will be held at its Regd. Office on THURSDAY – 09.11.2023 at 12:30 & 01:00 & 01:30 P.M. respectively inter-alia to consider, approve & adopt Un-Audited Financial Results of Quarter & Half-Year ended 30.09.2023 alongwith half-yearly 'Statement of Assets & Liabilities' and 'Cash Flow Statement' as at 30.09.2023, & Limited Review Report from Statutory Auditors, Trading Window in equity shares will remain closed from 01.10.2023 to 14.11.2023 for all insiders, and Any other matter with the permission of Chair.

New Delhi — **SAKSHI GUPTA**
30.10.2023 — **WTD & CFO - DIN: 09773654**

DECOROUS INVESTMENT & TRADING CO. LTD.
CIN: L67120DL1982PLC289090
Regd. Office: R-489, GF-B, New Rajinder Nagar, New Delhi – 110060
Tel No.: 9910003638,
Email Id: decorous1982@gmail.com
Website: www.ditco.in

NOTICE

Pursuant to Listing Agreement(s) with BSE Ltd & CSE, Notice is hereby given that Meetings of Audit Committee & Board of Directors is scheduled to be held on THURSDAY – 09.11.2023 at 10:30 & 11:30 A.M. respectively at its Regd. Office inter-alia to consider, approve & adopt Un-Audited Financial Results of Quarter & Half-Year ended 30.09.2023 alongwith half-yearly 'Statement of Assets & Liabilities' and 'Cash Flow Statement' as at 30.09.2023, & Limited Review Report from Statutory Auditors, Trading Window in equity shares will remain closed from 01.10.2023 to 14.11.2023 for all insiders, and Any other matter with the permission of Chair.

New Delhi — **Raj Kumar Gupta**
30.10.2023 — **Director - DIN: 00074532**

एएमएस पॉलिमर लिमिटेड
(पूर्व में, साई मोह ऑटो लिंक्स लिमिटेड)
CIN: L34300DL1985PLC020510
पंजी. कार्यालय : सी-582, सरस्वती विहार, पीतमपुरा, दिल्ली-110034
ईमेल आईडी: polymersams@gmail.com
वेबसाइट: www.amspolymers.com
टेली.: 91-11-27032702 | फैक्स: 91-11-27032702

बोर्ड बैठक की सूचना

सेबी (एलओडीआर) विनियम, 2015 के विनियम 47 के अनुसार, एतद्द्वारा सूचना दी जाती है कि निदेशक मंडल की बैठक **बुधवार, 08 नवम्बर, 2023** को कंपनी के पंजीकृत कार्यालय में आयोजित की जायेगी, जिसमें अन्य बातों के साथ-साथ, सेबी (एलओडीआर) विनियम, 2015 के विनियम 33 के अनुसार 30 सितम्बर, 2023 को समाप्त तिमाही के लिए अनअंकेक्षित वित्तीय परिणामों पर विचार और अनुमोदन किया जायेगा। उक्त सूचना कंपनी की वेबसाइट **www.amspolymers.com** और बीएसई की वेबसाइट **www.bseindia.com** पर भी उपलब्ध है।

बोर्ड के आदेश से
कृते एएमएस पॉलिमर लिमिटेड
हस्ता/-
चिरंजीवी टामुका
कंपनी सचिव
स्थान: दिल्ली
दिनांक: 30.10.2023 सदस्यता संख्या: A65678

SWAGTAM TRADING & SERVICES LIMITED
CIN: L51909DL1984PLC289131
Regd. Office: R-489, GF-A, New Rajinder Nagar, New Delhi – 110060
Tel No.: 011-42475489,
Email Id: swagtam1984@gmail.com
Website: www.swagtam.com

NOTICE

Pursuant to Listing Agreement(s) with BSE Ltd & CSE, Notice is hereby given that Meetings of Audit Committee & Board of Directors is scheduled to be held on THURSDAY – 09.11.2023 at 03:30 & 04:30 P.M. respectively at its Regd. Office inter-alia to consider, approve & adopt Un-Audited Financial Results of Quarter & Half-Year ended 30.09.2023 alongwith half-yearly 'Statement of Assets & Liabilities' and 'Cash Flow Statement' as at 30.09.2023, & Limited Review Report from Statutory Auditors, Trading Window in equity shares will remain closed from 01.10.2023 to 14.11.2023 for all insiders, and Any other matter with the permission of Chair.

New Delhi — **Sumit Gupta**
30.10.2023 — **Director - DIN: 06911742**

प्ररूप संख्या आईएनसी–26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

स्वाक्षी टैक्सटाइल्स प्राइवेट लिमिटेड
(CIN: U17290DL2010PTC208362)

जिसका पंजीकृत कार्यालय : **5बी/111, पॉकेट–5बी, सैक्टर–4, रोहिणी, दिल्ली–110085** में है, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"हरियाणा राज्य"** में स्थानांतरित करने के लिए **05 अक्टूबर 2023** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें :

5बी/111, पॉकेट–5बी, सैक्टर–4, रोहिणी, दिल्ली–110085

आवेदक के लिए और आवेदक की ओर से
स्वाक्षी टैक्सटाइल्स प्राइवेट लिमिटेड
हस्ता/–
वीरेंद्र कुमार जैन
(निदेशक)
दिनांक : 30.10.2023
स्थान : दिल्ली — **डीआईएन : 02318892**

PUBLIC NOTICE

TATA ELXSI LTD.
REGISTERED OFFICE: ITBP ROAD WHITEFIELD BENGALURU-KARNATAKA PIN-560048

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities & face value	No. of Securities	Distinctive No.(s)
SUBHASH JAIN	EQUITY SHARES	400	1. 22687321-22687420
			2. 6829011-6829110
GHAZIABAD	FACE VALUE-10		3. 31383878-31384077

Place: Noida, **Dated: 28.10.2023** **Subhash Jain**

कार्यालयाचा पत्ता बदलण्यासाठी सूचना

POONAWALLA HOUSING FINANCE

पूनावाला हाउसिंग फायनान्स लिमिटेड

नोंदणीकृत कार्यालय: ६०२, ६वा मजला, झिरो वन आयटी पार्क, सर्व्हे क्र. ७९/१, घोरपडी, मुंढवा रोड, पुणे-४११०३६, महाराष्ट्र.
सीआयएन: यु६५९२२पीएन२००४पीएलसी२०८७५१
फोन: ०२० ६७८०८०९१, **वेबसाईट:** www.poonawallahousing.com

आमचे सर्व ग्राहक, पॉलिसीधारक आणि तमाम जनतेला याद्वारे कळविण्यात येते की, **पनवेल (महाराष्ट्र)** येथील शाखा येथील खालील दिलेल्या तिच्या विद्यमान पत्त्यावरून स्थलांतरित होणार आहे. विद्यमान पत्ता कोणत्याही पत्रव्यवहारासाठी सदर सूचनेच्या तारखेपासून ९० दिवसांच्या कालावधीकरिता उपलब्ध राहील.

जुन्या कार्यालयाचा पत्ता	नवीन कार्यालयाचा पत्ता
मुनोथ इम्प्रेस, ३ रा मजला, कार्यालय क्र. ३१२, अंतिम प्लॉट क्र. १८९, आंबेडकर पुतळ्याजवळ, पनवेल बस स्टॅण्ड समोर, जुने पनवेल महाराष्ट्र- ४१०२०६.	कार्यालय क्र. ६०४, ६वा मजला, गौरी कमर्शियल कॉम्प्लेक्स, प्लॉट क्र. १९, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई, तालुका आणि जिल्हा ठाणे-४००६१४.

कोणाही व्यक्तीला सदर शाखेबाबत कोणतीही चौकशी किंवा निरसन न झालेल्या समस्या असल्यास वरील **नवीन पत्त्यावर** आम्हाला संपर्क करावा.

आम्हाला १८००-२६६-३२०४ (टोल फ्री) वर किंवा coustomercare@poonawallahousing.com येथे संपर्क करावा.

युनियन बँक Union Bank of India

विभागीय कार्यालय ठाणे, धनलक्ष्मी इंड. इस्टेट, गोकुळ नगर, नवनीत मोटर्स जवळ, ठाणे (प.) - ४००६०१.
फोन क्र. २२२१०२१३६०, **फॅक्स:** २२२१०२१६११

शुद्धिपत्र

कृपया २८.१०.२०२३ रोजी सदर वृत्तपत्रात प्रकाशित आमच्या **स्थावर मिळकतीच्या विक्री करिता विक्री सूचनेचा** संदर्भ घ्यावा, मिळकत क्र. ५ करिता सदर सूचनेत लिलाव तारीख **२९.११.२०२३,** कब्जाचा प्रकार चुकीचा छापला गेला आहे. कृपया कब्जाचा प्रकार हा सांकेतिक कब्जा ऐवजी **प्रत्यक्ष कब्जा** असा वाचावा.

लिलाव सूचनेच्या इतर सर्व अटी आणि शर्तींमध्ये कोणताही बदल नाही आणि तशाच राहतील.

सही/-

दिनांक: ३०.१०.२०२३ — **प्राधिकृत अधिकारी**
ठिकाण: मुंबई — **युनियन बँक ऑफ इंडिया**

निप्पॉन लाईफ इंडिया ॲसेट मॅनेजमेंट लिमिटेड

(सीआयएन-एल ६५९१०एमएच१९९५पीएलसी२२०७९३)

नोंदणीकृत कार्यालय: ४था मजला टॉवर ए, पेनिन्सुला बिझनेस पार्क, गणपतराव कदम मार्ग, लोअर परळ (प) मुंबई ४०००१३, फोन क्र. +९१ २२ ६८०८ ७०००, फॅक्स क्र.:+ ९१ २२ ६८०८ ७०९७
ईमेल: investorrelation@nipponindiaim.com website:https://mf.nipponindiaim.com

१. ३० सप्टेंबर, २०२३ रोजी संपलेली तिमाही आणि अर्धवर्षाकरिता निप्पॉन लाईफ इंडिया ॲसेट मॅनेजमेंट लिमिटेडच्या अलेखापरिक्षित एकत्रित वित्तीय निष्कर्षाचा उतारा

(रू. कोटीत प्रतिशेअर डाटा वगळून)

अ. क्र.	तपशील	संपलेली तिमाही		संपलेले अर्ध वर्ष	
		३०-सप्टें.-२३	३०-सप्टें.-२२	३०-सप्टें.-२३	३०-सप्टें.-२२
		अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित
१.	प्रवर्तमातून एकूण महसूल	३९७.४८	३३१.५७	७५१.६३	६४७.६७
२.	कालावधी करिता निव्वळ नफा / (तोटा) (कर, अपवादात्मक आणि/ किंवा अनन्य साधारण बाबी पूर्व)	३१०.३९	२६७.५५	६२०.३२	४२२.१४
३.	करपूर्व कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादात्मक आणि किंवा अनन्य साधारण बाबी पश्चात)	३१०.३९	२६७.५५	६२०.३२	४२२.१४
४.	कंपनीच्या मालकांसाठी बहाल करपश्चात कालावधीकरिता निव्वळ नफा /(तोटा) अपवादात्मक आणि किंवा अनन्य साधारण	२४४.४१	२०६.०७	४८०.१३	३२०.१५
५.	कंपनीच्या मालकांसाठी बहाल तिमाहीकरिता एकूण सर्व समावेशक उत्पन्न	२४४.३१	२०६.३७	४७७.२५	३१७.७४
६.	भाग भांडवल	६२४.७९	६२३.०४	६२४.७९	६२३.०४
७.	प्रति भाग प्राप्ती, संपूर्ण भरणा झालेले रू. १०/- चे दर्शनी मूल्य (अवार्षिकीकृत)				
	(i) मुलभूत (रू.)	३.९२	३.३१	७.७०	५.१४
	(ii) सोमिकृत (रू.)	३.९१	३.२८	७.६४	५.०९

२. ३० सप्टेंबर, २०२३ रोजी संपलेली तिमाही आणि अर्धवर्षाकरिता निप्पॉन लाईफ इंडिया ॲसेट मॅनेजमेंट लिमिटेडच्या अलेखापरिक्षित अलिप्त वित्तीय निष्कर्षाचा उतारा

(रू. कोटीत प्रतिशेअर डाटा वगळून)

अ. क्र.	तपशिल	संपलेली तिमाही		संपलेले अर्ध वर्ष	
		३०-सप्टें.-२३	३०-सप्टें.-२२	३०-सप्टें.-२३	३०-सप्टें.-२२
		अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित
१.	प्रवर्तनातुन एकूण महसूल	३६८.०७	३०८.९८	६९७.०४	६०३.५९
२.	करपूर्व नफा	२९९.६७	२५४.८०	५९४.३०	४१५.०४
३.	करपश्चात नफा	२३५.१६	१९६.५५	४५७.६१	३१७.५०
४.	एकूण सर्वसमावेशक उत्पन्न	२३५.०६	१९६.८६	४५४.७९	३१५.१०

३. सेबी लिस्टिंग ऑब्लिगेशन्स अ‍ॅण्ड डिस्क्लोजर रिक्वायरमेंटल रेग्युलेशन्स २०१५ च्या रेग्युलेशन ३३ अंतर्गत ३० ऑक्टोबर, २०२३ रोजी स्टॉक एक्चेंजकडे दाखल केलेल्या वित्तीय निष्कर्षाच्या तपशिलवार विवरणाचा वरील एक उतारा आहे. वित्तीय निष्कर्षाचे संपूर्ण विवरण कंपनीची वेबसाईट https://mf.nipponindiaim.com वर आणि स्टॉक एक्स्चेंजच्या वेबसाईटस् www.bseindia.com आणि www.nseindia.com वर उपलब्ध आहे.

निप्पॉन लाईफ इंडिया ॲसेट मॅनेजमेंट लिमिटेड करिता
निलुफर शेखावत
कंपनी सचिव आणि अनुपालन अधिकारी

दिनांक : ३० ऑक्टोबर, २०२३
ठिकाण : मुंबई

मागणी सूचना

ICICI Bank

आयसीआयसीआय बँक लि., आयसीआयसीआय बँक टॉवर्स, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे (पूर्व), मुंबई- ४०००५१. फोन क्र. ०२२ ६६९६ २४२२

मागणी सूचना

ज्याअर्थी **आयसीआयसीआय बँक लिमिटेड** (''बँक'') च्या प्राधिकृत अधिकाऱ्यांनी सिक्युरिटायझेशन अ‍ॅन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अ‍ॅन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (''सरफैसी ॲक्ट'') अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ अंतर्गत प्रदान केलेल्या अधिकाराचा वापर करुन सदर सूचनेच्या तारखेपासून ६० दिवसात १० ऑक्टोबर, २०२३ रोजीसची रु. २०,३०,५५,४०१.३० (रुपये वीस कोटी तीस लाख पंचावन्न हजार चारशे एक आणि पैसे तीस मात्र) सह एकत्रित वरील सदर रकमेवरील वैधानिक दराने व्याज आणि अनुषंगिक खर्च, परिव्यय, प्रभार इ. अशी सदर मागणी सूचनेत नमुद केलेली रक्कम चुकती करण्यासाठी कर्जदार-मे. होम झोन मेटल्स प्रा. लि. (पूर्वीची होम झोन स्टेनलेस प्रा. लि.), नोंदणीकृत कार्यालय डॉ. ॲनी बेझंट रोड, वरळी डी१ तळ मजला, प्लॉट क्र. १००, सरजान प्लाझा, मुंबई-४०००१८, महाराष्ट्र आणि हमीदार/तारण पुरवणारे श्री. जितेंद्र अगरवाल, राहणार डॉ. ॲनी बेझंट रोड, वरळी डी१ तळ मजला, प्लॉट क्र. १००, सरजान प्लाझा, मुंबई-४०००१८ आणि पर्यायी पत्ता दि व्ह्यू, ३रा मजला, १६५, डॉ. ॲनी बेझंट रोड, टाटा शोरूम समोर, वरळी, मुंबई ४०००१८ यांना बोलाविण्यासाठी सदर ॲक्टच्या कलम १३(२) अंतर्गत दिनांक १८ ऑक्टोबर, २०२३ रोजीची मागणी सूचना जारी केली होती. कृपया नोंद घ्यावी की, थकबाकी प्रदान न केल्यामुळे तुमचे खाते अगोदरच रिझर्व्ह बँक ऑफ इंडिया द्वारे जारी मत्ता वर्गीकरणाशी संबंधित निर्देश किंवा मार्गदर्शक तत्वानुसार २८ ऑगस्ट, २०२३ रोजी नॉन परफॉर्मिंग ॲसेट्स (एनपीए) म्हणून वर्गीकृत झाले आहे.

सदर सूचना ही तारखेरोजीस थकीत येथील वरील नमुद रकमेसह एकत्रित वरील सदर रकमेवरील वैधानिक दराने व्याज आणि अनुषंगिक खर्च, परिव्यय, प्रभार इ. सदर सूचनेपासून ६० दिवसात बँकेला चुकती करण्यासाठी कर्जदार/हमीदार/तारण पुरवणार यांनी याद्वारे देण्यात येत आहे. बँकेला थकीत कर्ज हे येथील खालील नमुद मिळकतीच्या सापेक्ष तारण कर्ज आहे आणि ती बँकेच्या नावे निर्माण केलेले तारण हितसंबंध म्हणून गहाण आहे.

जर कर्जदार/हमीदार/तारण पुरवणारे यांनी वरीलप्रमाणे बँकेला प्रदान करण्यास कसूर केली, तर बँक खर्च आणि परिणाम अशा कर्जदार/हमीदार/तारण पुरवणारे यांच्या सर्वस्वी जोखमीवर सरफैसी ॲक्टच्या कलम १३(४) आणि प्रयोज्य नियमांच्या अंतर्गत खालील नमुद तारण मत्तेच्या विरोधात कार्यवाही करेल. कर्जदार/हमीदार/तारण पुरवणारे प्राधिकृत अधिकाऱ्यांकडून मूळ सूचना आणि संपूर्ण तपशिल प्राप्त करु शकतात.

कर्जदार/हमीदार/तारण पुरवणारे यांना बँकेच्या लेखी पूर्व सहमतीशिवाय विक्री, भाडेपट्टा किंवा अन्य मार्गाने वरील सदर तारण मत्ता हस्तांतर करण्यासाठी सरफैसी ॲक्टच्या कलम १३(१३) अंतर्गत प्रतिबंध करण्यात येत आहे. सरफैसी ॲक्टच्या तरतुदींचे कोणतेही उल्लंघन केल्यास कर्जदार/हमीदार/तारण पुरवणारे हे सरफैसी ॲक्ट, २००२ अनुसार गुन्ह्याकरिता जबाबदार राहतील आणि दंडास पात्र राहतील.

अंमलबजावणी करावयाच्या तारण मत्ता/मिळकतीचे वर्णन

ए) अनन्य प्रभाराच्या मार्गाने आणि नुसार गहाण जंगम मत्तेचे संक्षिप्त वर्णन:

i. जंगम गहाणवटदारांच्या संपूर्ण कच्चा माल, रोख रक्कम, प्रतिपेयावरील काम, अर्ज तयार आणि तयार माल, कन्झुमेबल स्टोअर्स आणि स्पेअर्स आणि अशा इतर जंगम वस्तूंसह तारण पुरविणाऱ्यांच्या नियंत्रणातील किंवा कब्जात असलेली किंवा नसलेली विद्यमान आणि भविष्यातील कागदोपत्री किंवा स्पष्ट बुक डेब्ट्स, बिल्स, ऑर्डर डिलिव्हरी वरील किंवा खोल समुद्रात असलेली किंवा प्रवासात असलेली किंवा तारण पुरवणाऱ्यांच्या ऑर्डर किंवा डिस्पोझिशन साठी कोणाही पक्षकाराकडे असलेल्या किंवा इतरत्र असलेल्या किंवा मुंबई, महाराष्ट्र मध्ये स्थित कर्जदारांच्या सर्व फॅक्टरी, परिसर आणि गोडाऊन मधील किंवा स्टोअर केलेल्या किंवा आणलेल्या चालु कालावधीच्या दरम्यान वेळोवेळी यानंतर ठेवलेल्या किंवा असलेल्या किंवा आता सुद्धा किंवा केसेसमधील. (''विद्यमान मत्ता'' जी अशा तारण मत्तेच्या कोणत्याही किंवा प्रत्येकी आवश्यक किंवा परवानगी दिलेला संदर्भ दर्शविते).

ii. जंगम गहाणवटदारांच्या संपूर्ण जंगम मिळकती (विद्यमान मत्ता खालून आणि वगळून) सह विद्यमान आणि भविष्यातील त्यांचा जंगम प्लांट आणि मशिनरी, मशिनरी स्पेअर्स, टुल्स आणि एक्सेसरिज, व्यापारी नसलेली येणे आणि इतर जंगम वस्तू, तारण पुरविणाऱ्यांच्या नियंत्रणातील किंवा कब्जात असलेली किंवा नसलेली, बसवलेली किंवा नसलेली, ऑर्डर किंवा डिलिव्हरी वरील किंवा खोल समुद्रात असलेली किंवा प्रवासात असलेली किंवा तारण पुरवणाऱ्यांच्या ऑर्डर किंवा डिस्पोझिशन साठी कोणाही पक्षकाराकडे असलेल्या किंवा इतरत्र असलेल्या किंवा मुंबई मध्ये स्थित कर्जदारांच्या सर्व फॅक्टरी, परिसर आणि गोडाऊन मधील किंवा स्टोअर केलेल्या किंवा आणलेल्या चालु कालावधीच्या दरम्यान वेळोवेळी यानंतर ठेवलेल्या किंवा असलेल्या किंवा आता सुद्धा किंवा केसेसमधील. (''जंगम मिळकत'' जी अशा जंगम मिळकतीच्या कोणत्याही किंवा प्रत्येकी आवश्यक किंवा परवानगी दिलेला संदर्भ दर्शविते).

iii. कर्जदार आणि/किंवा त्यांच्या वतीने कोणाही व्यक्तीद्वारे देणे आणि प्राप्त आणि/किंवा येणे सर्व रक्कम, सर्व बुक डेब्ट्स, सर्व कॅश फ्लो आणि येणी आणि त्या संबंधित/मधुन निर्माण होणारे प्रक्रिया आणि विद्यमान आणि भविष्यातील कर्जदाराच्या हातातील रोख रकमेवर मर्यादित न राहता त्या सह वरील सदर मत्तेच्या संदर्भातील किंवा मधील कर्जदारांचे सर्व हक्क, नामाधिकार, हितसंबंध, लाभ, दावे आणि मागण्या. (अशी ''येणी'' जी कोणत्याही किंवा प्रत्येकी आवश्यक किंवा परवानगी दिलेला संदर्भ दर्शविते).

बी) आयसीआयसीआय बँकेकडे गहाण स्थावर मिळकतीचा संक्षिप्त तपशिल:

i. १००, डॉ. ॲनी बेझंट रोड, वरळी, वरळी, मुंबई-४०००१८ येथे स्थित, वसलेल्या आणि अशा मुंबई शहराच्या जिल्हा आणि उपजिल्हा नोंदणीतील लोअर परळ विभाग, तालुका मुंबईचा सीटीएस क्र. १/१५३८, २/१५३८ धारक जमिनीच्या सर्व भाग आणि विभागावर स्थित 'सरजन प्लाझा कंडोमिनियम' अशा ज्ञात इमारतीच्या डाव्या विंगच्या बेसमेंट मधील मोजमापित ६२.८७५ चौ.मी. (चटई क्षेत्र), कार्यालय क्र. जी-०१/ए.

ii. १००, डॉ. ॲनी बेझंट रोड, वरळी, वरळी, मुंबई-४०००१८ येथे स्थित, वसलेल्या आणि अशा मुंबई शहराच्या जिल्हा आणि उपजिल्हा नोंदणीतील लोअर परळ विभाग, तालुका मुंबईचा सीटीएस क्र. १/१५३८, २/१५३८ धारक जमिनीच्या सर्व भाग आणि विभागावर स्थित 'सरजन प्लाझा कंडोमिनियम' अशा ज्ञात इमारतीच्या डाव्या विंगच्या बेसमेंट मधील मोजमापित ६२.८७५ चौ.मी. (चटई क्षेत्र), कार्यालय क्र. जी-०१/बी.

iii. १००, डॉ. ॲनी बेझंट रोड, वरळी, वरळी, मुंबई-४०००१८ येथे स्थित, वसलेल्या आणि अशा मुंबई शहराच्या जिल्हा आणि उपजिल्हा नोंदणीतील लोअर परळ विभाग, तालुका मुंबईचा सीटीएस क्र. १/१५३८, २/१५३८ धारक जमिनीच्या सर्व भाग आणि विभागावर स्थित 'सरजन प्लाझा कंडोमिनियम' अशा ज्ञात इमारतीच्या डाव्या विंगच्या तळमजल्यावरील मोजमापित ५३.६० चौ.मी. (चटई क्षेत्र), कार्यालय क्र. जी-०१/सी.

iv. १००, डॉ. ॲनी बेझंट रोड, वरळी, वरळी, मुंबई-४०००१८ येथे स्थित, वसलेल्या आणि अशा मुंबई शहराच्या जिल्हा आणि उपजिल्हा नोंदणीतील लोअर परळ विभाग, तालुका मुंबईचा सीटीएस क्र. १/१५३८, २/१५३८ धारक जमिनीच्या सर्व भाग आणि विभागावर स्थित 'सरजन प्लाझा कंडोमिनियम' अशा ज्ञात इमारतीच्या डाव्या विंगच्या बेसमेंट मधील मोजमापित ९६.५३ चौ.मी. (चटई क्षेत्र), कार्यालय क्र. जी-०१/डी. सह एकत्रित त्यावरील सर्व इमारत आणि रचना, फर्निचर, फिटिंग्ज आणि विद्यमान आणि भविष्यातील दोन्ही जमिनीशी जोडलेले कोणतीही किंवा जमिनीशी जोडलेला सर्व प्लांट आणि मशिनरी.

दिनांक : ३१.१०.२०२३ — **प्राधिकृत अधिकारी**
ठिकाण: मुंबई — **आयसीआयसीआय बँक लिमिटेड**

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000GJ1997PLC033479
Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India.
Tel. No: 079-26304241/26305751 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRAKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This corrigendum to the Public Announcement (**"PA"**), Detailed Public Statement (**"DPS"**) and Draft Letter of Offer (**"DLOF"**) (**"Corrigendum"**) is being issued by Vivro Financial Services Private Limited, the Manager to the Offer (**"Manager to the Offer"** or **"Manager"**), for and on behalf of the Acquirer and the PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated June 16, 2023; (b) the DPS that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) (**"Newspapers"**) on June 23, 2023; and (c) the DLOF dated July 3, 2023. This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated October 25, 2023 (**"LOF"**), as the context may require.

The Public Shareholders of the Target Company are requested to note the following developments/ amendments and revisions with respect to PA, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations.

1. **Underlying Transaction:**
   The Shareholders in the Extra-Ordinary General Meeting held on September 1, 2023, approved the Preferential Allotment and the Stock Exchanges accorded their In-principle approvals for the Preferential Allotment on August 22, 2023.
   "Subsequently, the board of directors of the Target Company had in their meeting held on September 16, 2023, decided to cancel and withdraw the aforesaid Preferential Allotment in view of the following considerations:
   (a) The objects for which Preferential Allotment was proposed are in progress and more time was required by the Target Company to finalise the fund utilisation.
   (b) The management of the Target Company may evaluate the Preferential Allotment in future post its due-diligence and finalisation of the fund utilisation.
   (c) The withdrawal of Preferential Allotment will not affect the Open Offer and the acquisition of Sale Shares by the Acquirer from the existing Promoter and Promoter group of the Target Company.
   *On October 24, 2023, parties to the Share Purchase and Subscription Agreement **("SPSA")** have amended the SPSA by execution of the Amendment Agreement to Share Purchase and Subscription Agreement **("Amendment Agreement")**, consequent to the withdrawal of the Preferential Allotment and to record the amended understanding between the Parties viz. exclusion of Preferential Allotment for the purpose of Underlying Transaction, determination of schedule for transfer of Secondary Shares, manner of achieving the minimum public shareholding consequent to the Open Offer and matters related thereto."*
   The above clauses have been incorporated in clauses 3.1.2 and 3.1.3 ***(Background of the Offer)*** on page no. 13 of the Letter of Offer pursuant to the withdrawal of the Preferential Allotment.
2. **Offer Details:**
   On account of the Amendment Agreement to the SPSA pursuant to the withdrawal of Preferential Allotment by the Target Company, the details of the Open Offer have been updated as follows:
   "Open Offer by Acquirer and PACs to the Public Shareholders of the Target Company to acquire up to 71,82,480 (Seventy-One Lakh Eighty-Two Thousand Four Hundred Eighty) fully paid-up Equity Shares of face value of ₹ 5/- each representing 32.45% of the Equity Share Capital of the Target Company at a price of ₹ 134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹ 1.18 per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023, aggregating to a total consideration of ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only) (assuming full acceptance), in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions mentioned in the PA, the DPS, the DLOF and the LOF."
3. The Offer details on the cover page of the DLOF shall be read in reference to clause 2 of the Corrigendum given above.
4. The Schedule of major activities of the Offer shall be read on page 2 of the DLOF as follows:

Activity	Original Day and Date	Revised Day and Date[1]
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date[2]	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023[3]
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/ or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Last date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft letter of Offer.	N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, August 09, 2023	Thursday, November 02, 2023
Date of closure of Tendering Period (Offer Closing Date)	Thursday, August 24, 2023	Thursday, November 16, 2023
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023
Last date for publication of post Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023

   1. *To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*
   2. *Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, PACs, Sellers and promoter and promoter group of the Target company) are eligible to participate in this Offer any time before the closure of this Offer.*
   3. *Thursday, October 26, 2023, is the actual date of dispatch of the Letter of Offer to the shareholders.*
5. Risk related to the Underlying Transaction mentioned in clause 1.1 on page 3 of the DLOF shall stand omitted.
6. The term Emerging Voting Capital mentioned on page 8 of the DLOF shall stand omitted.
7. The terms Equity Share Capital, MPS, Payment Release Date and Scheduled Payment Date have been defined on pages 8, 9, 9 and 10 of the Letter of Offer, respectively.
8. The date of the Letter of Offer has been incorporated on page 9 of the DLOF.
9. The Maximum Consideration payable under the Offer (assuming full acceptance) has been updated to ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty-Six and Paisa Forty Only) and the same has been updated and incorporated on the pages 9, 13, 17, 32 and 33 of the DLOF.
10. Letter No. and the date of SEBI Observation has been incorporated on pages 10 and 56 of the Letter of Offer.
11. The term Original Agreement has been added to the definition of SPSA on page no. 10 of the Letter of Offer.
12. The definition of Underlying Transaction has been updated on page no. 11 of the Letter of Offer.

Clause 3.1 – Background of the Offer

13. Clause 3.1.3 of the DLOF shall be read with reference to clause 2 of Corrigendum as given above.
14. The following clause at 3.1.4 of the Draft Letter of Offer shall stand omitted:
    "The Equity Shares issued and allotted to the Acquirer under the Preferential Allotment will be kept in a separate demat escrow account in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, through an escrow demat agreement. Upon completion of the Open Offer by the Acquirer and completion of all the Offer related formalities, the said equity shares will be transferred to the respective DP accounts of the Acquirer and the demat escrow account shall be closed."
15. Post transaction % holding of shares or voting rights in the Target Company of Sellers shall be read as follows:
    (1) Amisha Jayminbhai Shah – 3.80% (2) Jaimin Jagdishbhai Shah – 3.24% (3) Pranav Niranjan Pandya HUF – 3.81% (4) Kruti Pranav Pandya – 2.32% (5) Pratibhaben Mohanlal Desai – 0.00% (6) Aarti Prerak Shah – 2.40% (7) Prerak Pradyumna Shah – 2.40% (8) Sapna Vishal Vasu - 1.92% (9) Vishal Nagendra Vasu – 1.51% (10) Jayshreeben Jagdishbhai Shah – 0.45%. **Total Shareholding – 21.85%**
    Note: Calculated on the basis of Equity Share Capital of the Target Company as on the date of the LOF.
16. **The salient features of the Amendment Agreement inserted in para 3.1.8 of LOF are as follows:**
    1. *The Parties have mutually agreed that no offer for Preferential Allotment shall be made by the Target Company to the Acquirer.*
    2. *Consequently, the clauses bearing references to Preferential Allotment (such as Conditions Precedent, Closing, Underlying Transaction, etc.) shall be read as if the Preferential Allotment has been cancelled instead of as currently referenced in the Original Agreement.*
    3. *The sale of Sale Shares by the Sellers and purchase of Sale Shares by the Acquirer shall be undertaken as per the Original Agreement on the Closing Date in accordance with Applicable Law.*
    4. *The transfer of Sale Shares and consideration for acquisition of Sale Shares shall be consummated within 24 weeks of the date of release of funds from Escrow Account to Acquirer **("Payment Release Date")**.*
    5. *If pursuant to the Underlying Transaction and Open Offer, the Public Shareholding in the Company falls below the MPS requirement as per Rule 19A of the Securities Contract (Regulations) Rules, 1957 **("SCRR")** read with Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, then the MPS requirement shall be complied as under:*
    a) *the Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty One Percent).*
    b) *the balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern, or in such manner as may be mutually agreed, within the time permitted under the SCRR and the Company agrees to cooperate and provide all assistance reasonably required by the Acquirer, Sellers and Promoters and Promoter Group in respect of the same.*
    c) *For better clarity, it is agreed that, where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty-One Percent), then the entire Equity Shares shall be diluted by Promoters and Promoter Group for meeting the MPS requirement.*
17. The % shareholding of the Acquirer post-completion of the Underlying Transaction shall be read as 39.30% of the Equity Share Capital in clause 3.1.8 on page no. 16 of the DLOF.

Clause 3.2 – Details of the Proposed Offer

18. Clause 3.2.3 on page 17 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
19. Clause 3.2.11 on page 17 of the DLOF shall be read as follows:
    "Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirer will hold 1,58,81,365 (One Crore Fifty-Eight Lakh Eighty-One Thousand Three Hundred Sixty-Five) Equity Shares representing 71.75 % of the Equity Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period and the promoter and promoter group shareholding along with the Acquirer will reach to 2,21,18,460 (Two Crore Twenty-One Lakh Eighteen Thousand Four Hundred Sixty) Equity Shares representing 99.93 % of the Equity Share Capital of the Target Company."
20. Clause 3.2.12 on page 18 of the DLOF shall be read as follows:
    *"As per Regulation 38A of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended **("SCRR")**, the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. However, pursuant to the completion of this Open Offer and the Underlying Transactions contemplated in the SPSA, the public shareholding in the Target Company may fall below the minimum public shareholding requirement as per Rule 19A of SCRR read with SEBI (LODR) Regulations. In such an event, in terms of the SPSA read with the Amendment Agreement, the MPS requirements shall be complied with as follows:*
    a) *The Acquirer shall sell identified number of Equity Shares such that the shareholding of the Acquirer does not fall below 51% (Fifty-One Percent).*
    b) *The balance Equity Shares, if any, shall be sold by the Promoter / Promoter Group in proportion of their shareholding pattern or in such manner as may be mutually agreed, within the time permitted under the SCRR.*
    c) *Where after the acquisition of Equity Shares tendered by the Public Shareholders under the Open Offer, the Equity Shares held by the Acquirer does not exceed 51% (Fifty One Percent), then entire Equity Shares shall be diluted by Promoters / Promoter group for meeting the MPS requirement."*
21. The following clauses have been inserted in the section ***Details of the Proposed Offer*** and ***Background of the Acquirer and the PACs*** the LOF.
    (a) **Clause 3.2.18 on page 19** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Manager to the Offer, under SEBI Act, 1992 and regulations made thereunder or by any other Regulators."*
    (b) **Clause 3.2.19 on page 20** – *"There are no penalties levied by SEBI / RBI or other Regulators against the Manager to the offer."*
    (c) **Clause 4.1.16 on page 22** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against the Acquirer, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*
    (d) **Clause 4.1.17 on page 22** – *"The Acquirer does not have any relationship with the Public Shareholders of the Target Company."*
    (e) **Clause 4.2.16 on page 23** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-1, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*
    (f) **Clause 4.2.17 on page 23** – *"PAC-1 does not have any relationship with the Public Shareholders of the Target Company."*
    (g) **Clause 4.3.15 on page 26** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-2, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*
    (h) **Clause 4.3.16 on page 26** – *"PAC-2 does not have any relationship with the Public Shareholders of the Target Company."*
    (i) **Clause 4.4.10 on page 27** – *"As on the date of this LOF, there are no directions subsisting or proceedings pending against PAC-3, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Acquirer."*
    (j) **Clause 4.4.11 on page 27** – *"PAC-3 does not have any relationship with the Public Shareholders of the Target Company."*

Clause 5 – Background of the Target Company

22. Clause 5.7 on page 26 of the DLOF shall stand omitted.
23. Clause 5.13 has been incorporated on page 29 of the LOF, which is as follows:
    "As on the date of this LOF, there are no directions subsisting or proceedings pending against the Target Company, under SEBI Act, 1992 and regulations made there under or by any other Regulators. Further, there are no penalties levied by SEBI / RBI or other Regulators against the Target Company, its Promoters or Directors."
24. Clause 5.14 has been incorporated on page 29 of the LOF, which is as follows:
    "As on the date of this LOF, the Target Company is in compliance with the provisions of listing agreement and SEBI LODR Regulations."
25. Shareholding of the Target Company before and after the Offer as given in clause 5.17 of the DLOF should be read with clause 5.18 of the LOF.
26. Clause 5.18 on page 30 of the DLOF shall stand omitted.
27. Clause 5.19 has been inserted on page 31 of the LOF, which is as follows:
    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized as a willful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations."
28. Clause 5.20 has been inserted on page 31 of the LOF, which is as follows:
    "As on the date of this LOF, the Target Company, Promoters and Directors are not categorized / declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations."
29. Clause 6.1.6 ***(Justification of Offer Price)*** on page 31 of the DLOF shall be read as follows:
    "In view of the parameters considered and presented in the aforesaid table, the minimum offer price per Equity Share under Regulation 8(2) of the SEBI (SAST) Regulations is the highest of item numbers A to F above i.e., ₹134.50 per Equity Share. Public Shareholders whose Equity Shares are accepted in the Open Offer will be paid ₹134.50 (Rupees One Hundred Thirty-Four and Paisa Fifty Only) per Equity Share, plus interest @ 10% per annum per Equity Share for delay in payment beyond the Scheduled Payment Date, i.e. an amount of ₹1.18 (Rupee One and Paisa Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price, computed at the rate of 10% (ten percent) per annum on the Offer Price for the period from October 31, 2023 (being the last date of payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, in terms of the SEBI (SAST) Regulations) till December 01, 2023 (being the last date of the payment of consideration to the Public Shareholders whose Equity Shares are accepted in the Offer, as per the revised schedule of activities disclosed on page no. 2 of the LOF). Accordingly, the Offer Price of ₹135.68 (Rupees One Hundred Thirty-Five and Paisa Sixty-Eight Only) is justified in terms of the SEBI (SAST) Regulations."
30. Clause 6.2.1 ***(Financial Arrangement)*** on page 32 of the DLOF shall be read as follows:
    "The total funding requirements for this Offer is ₹ 97,45,18,886.40 (Rupees Ninety-Seven Crore Forty-Five Lakhs Eighteen Thousand Eight Hundred Eighty Six and Paisa Forty Only), assuming full acceptance of the Offer i.e., Maximum Open Offer Consideration."

Clause 7.1 – Operational terms and conditions

31. Clause 7.1.1 on page 33 of the DLOF shall be read with reference to clause 2 of the Corrigendum as given above.
32. Clause 7.1.2 on page 33 of the DLOF shall be read as follows:
    "The Identified Date for this Open Offer as per the indicative schedule of key activities is Wednesday, October 18, 2023. In terms of the indicative schedule of key activities, the Tendering Period for the Open Offer will commence on Thursday, November 02, 2023 and close on Thursday, November 16, 2023 (both days inclusive)."
33. The Identified Date mentioned in clause 7.3.2 ***(Eligibility for accepting the Offer)*** on page 35 of the DLOF shall be read as Wednesday, October 18, 2023.
34. The following clause has been inserted as 10.8 ***(Documents for Inspection)*** on page 55 of the LOF:
    "Copy of the Amendment Agreement to SPSA dated October 24, 2023, executed amongst the Acquirer, Sellers, members of the Promoters and Promoters Group and the Target Company."
35. Except as detailed in this Corrigendum, all the other terms of the DPS and DLOF remain unchanged.
36. The Acquirer, PACs and their directors accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of their obligations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
37. A copy of this Corrigendum will also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

Issued on behalf of the Acquirer and PACs by the Manager to the Offer

VIVRO

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.
Tel No.: 079- 4040 4242
Email: investors@vivro.net
Website: www.vivro.net
SEBI Registration No.: MB/INM000010122
Contact Person: Shivam Patel

For and on behalf of the Acquirer and the PACs:

LT1, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-

Place: Fargo, North Dakota, USA. **Date:** October 30, 2023

AdBaaz